



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE REGIONAL DIRECTOR, SOUTHERN REGION, CHENNAI
V FLOOR, "A" WING, SHASTRI BHAVAN, 26, HADDOWS ROAD, CHENNAI- 600 006

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Date: 25.01.2019

**NOTICE INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS
MEDIATORS OR CONCILIATORS FOR THE FINANCIAL YEAR 2018-19**

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The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to maintain/update the Mediation and Conciliation Panel of eligible experts in pursuance of Rule 3(1) of Section 442 of the Companies Act, 2013, who are willing to be appointed as Mediator or Conciliator in this Region.

2 The panel shall be placed on the website by MCA until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rules, 2016 (M&C Rules). The copy of the Rules is available on the MCA website www.mca.gov.in.

3 The Mediator or Conciliator included in the Panel, for this Region, may provide relevant services for parties in any other region as well, as may be allowed by the Central Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under the M&C Rules.

4 The expert willing to be empanelled as Mediators or Conciliators shall possess qualification and experience as under:-

- (a) has been a Judge of the Supreme Court of India ; or
- (b) has been a Judge of a High Court ; or
- (c) has been a District or Session Judge ; or
- (d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force ; or
- (e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience ; or

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- (f) is a qualified legal practitioner for not less than ten years; or
- (g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or
- (h) has been a Member or President of any State Consumer Forum; or
- (i) is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation.

5 Applications are invited from eligible applicants for the selection of experts for empanelling as Mediators or Conciliators for the Southern Region. The application form shall be in Form No. MDC- 1, annexed to the Companies (Mediation and Conciliation) Rules, 2016 (www.mca.gov.in). The Applicant must be a citizen of India. The complete set of the applications received within the specified time, fulfilling para (4) above, online as well as in the physical form with all attachments, will be accepted.

6. Those persons, who have already been empanelled under the aforesaid Rules, for this region, during the Financial year 2018-19 and are willing to continue their empanellment for the Financial year 2019-20 also, may give their consent to this Directorate on or before 28.2.2019.

7 The application shall be forwarded physically on the abovementioned address/ through e- mail i.e. rd.south@mca.gov.in.

8. The Applicants are requested to provide their active e-mail addresses and mobile numbers in the online application as well as in the physical application. The last date for receiving application is **28th February 2019**. The Directorate reserves the right to make the correspondence through email only. The empanelled list of applicants for the financial year 2019-20, will be hosted in the MCA website.



(M.R.BHAT)

REGIONAL DIRECTOR (SR)



25/1/19